

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 12 OF 2017 &
IA NO. 25 OF 2017**

Dated: 5th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Reliance Infrastructure Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Hasan Murtaza

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan for R.1

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. He may file the same on or before 27.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.05.2017 after serving copy on the other side.

List the matter on **13.07.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson